

**Shri B. R. Bhagat:** I agree with the hon. Member. Normally it is done. I will find out how this happened.

**Shri Hari Vishnu Kamath:** Let me do it tomorrow.

**Mr. Speaker:** Allow him to do it today.

**Shri Hari Vishnu Kamath:** Then how can we ask supplementary questions today?

**Shri B. R. Bhagat:** Arising out of my replies to certain Supplementaries on the Starred Question No. 517 answered in the Lok Sabha on 18-8-1966, I would like to make the following corrections:

Shri Madhu Limaye had wanted to know the amount that was involved in the appeal filed by M/s. Bird & Co. I had stated that the fine which had been imposed on, and paid by, them was approximately Rs. 1,20,00,000 and that in another place the fine was approximately Rs. 1,60,00,000. The correct position is that the total penalty imposed on M/s. Bird & Co. and their associates and on the persons concerned is Rs. 1,65,35,000 out of which the penalty on M/s. Bird & Co. alone is Rs. 1,20,00,000.

The penalty on M/s. Bird & Co. has been paid by them partly in cash and the rest has been secured by bank guarantee.

Shri Bhagwat Jha Azad wanted to know the delay since the appeal had been filed. I had stated that it must have been three or four months. The correct position is that the appeal was filed on 24-11-1965. Under section 129 of the Customs Act, 1962, however, he appeal could not be taken up for consideration till the penalty had been paid or otherwise secured. These formalities were completed by M/s. Bird & Co. only on 7-5-1966 and my mention of "three or four months" was with reference to this date. The appeal is likely to be heard by the Central Board of Excise & Customs some time in September, 1966.

**Shri Hari Vishnu Kamath:** We can not carry the figures in our heads. This certainly proves how necessary it is that copies should be made available in the Notice Office. Will you permit us to put questions tomorrow morning?

**Mr. Speaker:** If there is something, I will allow.

**Shri D. C. Sharma (Gurdaspur):** The statement may be circulated to all of us because we want to put questions.

—  
 APPROPRIATION (NO. 3) BILL,  
 1966-67

**The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):** On behalf of Shri Sachindra Chaudhuri, I beg to move.\*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67, be taken into consideration."

**Shri S. M. Banerjee (Kanpur):** I want to say something.

**Mr. Speaker:** Ordinarily not speeches are allowed.

**Shri S. M. Banerjee:** You have allowed in the past.

**Mr. Speaker:** No speeches here at this moment.

**Shri S. M. Banerjee:** Please permit me for five minutes.

**Shri Hari Vishnu Kamath (Hoshangabad):** Two or three minutes you can permit, the rules permit it.

**Mr. Speaker:** In extraordinary cases. There is no bar about that, Members have a right, but ordinarily we do not allow in the Appropriation Bill.

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\*Moved with the recommendation of the President.

**Shri S. M. Banerjee:** In the whole of the three-hour debate, the Minister did not reply to any point practically. We have every right to ask.

**Mr. Speaker:** The question in this Bill is whether in respect of the amounts, payments that have been passed, that authorisation should be given that the money should be taken out. There is nothing beyond that. What is he going to discuss in that matter? He can discuss only when we authorise; that we have done already.

**Shri Umanath (Pudukkottai):** If I want to say that it should not be authorised, I can be permitted.

**Mr. Speaker:** The House has taken a decision, he should realise it is the decision of the House.

**Shri S. M. Banerjee:** May I invite your attention . . .

**Mr. Speaker:** Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67, be taken into consideration.

Yes, what is it?

**Shri S. M. Banerjee:** I only refer to three points. One is that during the discussion on the Supplementary Demands for Grants . . .

**Shri Tyagi (Dehra Dun):** All conventions stand violated now.

**Mr. Speaker:** There are rules that permit discussion, if there is something.

**Shri Tyagi:** It has not been permitted so far.

**Shri S. M. Banerjee:** We have been permitted.

**Shri Tyagi:** All the traditions are being violated.

**Shri S. M. Banerjee:** May I actually try to educate Mr. Tyagi?

**Mr. Speaker:** I want to know what is the question that he wants to put. There are two conditions that should be fulfilled. He cannot question the decisions that have been taken. The decisions have been taken, those amounts have been passed, therefore he cannot question them. The second thing is that an earlier notice must have been given to the Speaker that he wants to raise any questions, and those questions . . .

**Shri S. M. Banerjee:** You kindly hear me. If you ask me like this, let me say that I came here in 1958, before that I do not know what happened. In 1958 . . .

**Mr. Speaker:** He will tell me the question, that he wants to raise.

**Shri S. M. Banerjee:** I want to raise two or three questions. One is about the D.A. Commission.

**Shri B. R. Bhagat:** I have answered that.

**Shri S. M. Banerjee:** Let him not get upset.

**Mr. Speaker:** Order, order. One by one. So, the D.A. question was raised by the Member.

**Shri S. M. Banerjee:** Yes.

**Mr. Speaker:** And the answer has come.

**Shri S. M. Banerjee:** Incomplete.

**Mr. Speaker:** So, that is ruled out.

**Shri S. M. Banerjee:** The second thing I raised is about gold control, no answer was given.

**Mr. Speaker:** About Gold Control, we have already heard.

**Shri S. M. Banerjee:** All right, that is ruled out. The third thing is that on Supplementary Demand No. 66, I and many Members raised the question of certain glaring discrepancies in the Steel Ministry, and we demanded a Commission to go into these, and the service conditions of the employees . . .

**Mr. Speaker:** He himself admits that he had raised those questions, and several other Members also.

**Shri S. M. Banerjee:** But no reply has come.

**Mr. Speaker:** Answer has also come. They may be incomplete, they may not satisfy them.

**Shri S. M. Banerjee:** On Demand 66 there is no reply.

**Mr. Speaker:** Then he ought to have given earlier intimation. I cannot allow that.

The question is:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67, be taken into consideration.”

Those in favour will please say “Aye”.

**Some hon. Members:** Aye.

**Mr. Speaker:** Those against will please say “No”.

**Some hon. Members:** No.

**Mr. Speaker:** The Ayes have it.

**Shri S. M. Banerjee:** The Noes have it.

**Mr. Speaker:** Let the lobbies be cleared.

**Shri S. M. Banerjee:** Has Mr. Tyagi become really a Public prosecutor or what? This has been raised by Mr. Naushir Bharucha previously, it was allowed in 1958. You can kindly allow.

**Mr. Speaker:** I have heard his points.

**Shri Tyagi:** Are you an accused.

**Shri B. R. Bhagat:** On the point raised by Shri Kamath, 75 copies of my statement were delivered to the Lok Sabha Secretariat at 8 A.M. I am sorry the hon. Member referred to me.

**Shri Hari Vishnu Kamath:** I did not get a copy. I can only go by what happens there.

**Shri S. M. Banerjee:** The hon. Minister says it has been delivered yesterday. When he is making the statement today, how can he give it yesterday?

**Shri B. R. Bhagat:** It is not yesterday, it is today at 8 A.M. The hon. Member does not hear.

**Shri C. K. Bhattacharyya (Rai-ganj):** The demands have been noted. Why should there be a vote on appropriation?

**Mr. Speaker:** It is a Bill after all. The lobbies have been cleared.

The question is:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67, be taken into consideration.”

*The Lok Sabha divided*

**Division No. 16]**

**AYES**

**[13.19 hrs.]**

Achal Singh, Shri  
Azad, Shri Bhagwat Jha  
Basappa, Shri  
Bhagat, Shri B. R.  
Bhakt Darshan, Shri  
Bhanu Prakash Singh, Shri  
Bhattacharyya, Shri C. K.  
Birendra Bahadur Singh, Shri  
Bist, Shri J. B. S.  
Borooh, Shri P. C.  
Brij Basi Lal, Shri  
Brij Raj Singh, Shri  
Chakraverti, Shri P. R.  
Chanda, Shrimati Jyotsna  
Chandrabhan Singh, Shri

Chaudhuri, Shri D. S.  
Chavan, Shri D. R.  
Chavan, Shri Y. B.  
Chavda, Shrimati Joraben  
Chuni Lal, Shri  
Daljit Singh, Shri  
Das, Dr. M. M.  
Das, Shri B. K.  
Das, Shri Sudhansu  
Dass, Shri C.  
Deshmukh, Shri Shivaji Rao S.  
Deshmukh, Shrimati Vimalabai P.  
Elayaperumal, Shri  
Gackwad, Shri Fatehsinhao  
Gahmari, Shri

Gajraj Singh Rao, Shri  
Garapati Ram, Shri  
Gandhi Shri V. B.  
Ghosh, Shri P. K.  
Goni, Shri Abdul Ghani  
Gupta, Shri Shiv Charan  
Harvani, Shri Ansar  
Hem Raj, Shri  
Himatsingka Shri  
Jagjivan Ram, Shri  
Jedhe, Shri  
Jena, Shri  
Jha, Shri Yogendra  
Jyotishi, Shri J. P.

Karni Singhji, Shri  
Khadilkar, Shri  
Krishnamachari, Shri T. T.  
Kureel, Shri B. N.  
Lajit Sen, Shri  
Laskar, Shri N. R.  
Mahadeva Prasad, Dr.  
Mahishi, Dr. Sarojani  
Malaviya, Shri K. D.  
Manaen, Shri  
Mandal, Dr. P.  
Mandal, Shri J.  
Maniyangadan, Shri  
Masuriya Din, Shri  
Mehdi, Shri S. A.  
Mehrotra, Shri Braj Bihari  
Mengi, Shri Gopal Datt  
Minimata, Shrimati  
Mishra, Shri Bibhuti  
Misra, Shri Shyam Dhar  
More, Shri K. L.  
Munzni, Shri David  
Naskar, Shri P. S.  
Pandey, Shri Vishwa Nath  
Pant, Shri K. C.  
Patil, Shri S. K.

Pattabhi Raman, Shri C. R.  
Pratap Singh, Shri  
Rajdeo Singh, Shri  
Raju, Shri D. B.  
Ram Subhag Singh, Dr.  
Ramshekhar Prasad Singh, Shri  
Rane, Shri  
Rao, Shri Jaganatha  
Rao, Shri Muthyal  
Rao, Shri Thirumala  
Reddi, Dr. B. Gopala  
Reddiar, Shri  
Roy, Shri Bighwanath  
Sadhu Ram, Shri  
Saha, Dr. S. K.  
Samanta, Shri S. C.  
Samnani, Shri  
Saraf, Shri Sham Lal  
Satyabhama Devi, Shrimati  
Sen, Shri P. G.  
Shah, Shri Manubhai  
Shah, Shrimati Jayaben  
Shankaraiya, Shri  
Sharma, Shri A. P.  
Sharma Shri D. C.  
Sheo Narain, Shri

Shree Narayan Das, Shri  
Siddananjappa, Shri  
Siddhanti, Shri Jagdev Singh  
Siddiah, Shri  
Singh, Shri D. N.  
Singh, Shri K. K.  
Singhvi, Dr. L. M.  
Sinha, Shri Satya Narayan  
Sinhasan Singh, Shri  
Sivapparghassan, Shri Ku.  
Snatak, Shri Nardev  
Sonavane, Shri  
Soundaram Ramachandran,  
Shrimati  
  
Subramaniam, Shri C.  
Sumat Prasad, Shri  
Tahir, Shri Mohammad  
Tiwary, Shri D. N.  
Tiwary, Shri K. N.  
Tiwary, Shri R. S.  
Tysgi, Shroj  
Uikey, Shri  
Ulaka, Shri Ramachandra  
Venkatasubbaiah, Shri P.  
Virbhadra Singh, Shri  
Yadab, Shri B. P.

### NOES

Alvares, Shri  
Banerjee, Shri S. M.  
Brij Raj Singh, Shri  
Chatterjee, Shri H. P.  
Gopalan, Shri A. K.  
Gupta, Shri Indrajit  
Gupta, Shri Kashi Ram  
Kamath, Shri Hari Vishnu

Kandappan, Shri  
Kunhan, Shri P.  
Lakhan Das, Shri  
Limaye, Shri Madhu  
Lohia, Dr. Ram Manohar  
Nair, Vagudevan  
Nambiar, Shri  
Rajaram, Shri

Reddy, Shri Yallamanha  
Ray, Dr. Saradish  
Swamy, Shri Sivamurthi  
Umanath, Shri  
Utiya, Shri  
Venkaish, Shri Kolla  
Vishram Prasad, Shri  
Yashpal Singh, Shri

**Mr. Speaker:** The result of the division is:

Ayes: 121;  
Noes: 24;

*The motion was adopted.*

**Mr. Speaker:** The question is:

"That Clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.*

**Shri B. R. Bhagat:** I beg to move:  
"That the Bill be passed."

**Mr. Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted.*

**13.20 hrs.**

**JAYANTI SHIPPING COMPANY  
(TAKING OVER OF MANAGE-  
MENT) BILL.**

**Mr. Speaker:** Shri Biren Dutt is not present I am told.

**Shri Hari Vishnu Kamath** (Hoshan-gabad): On a point of order with regard to this Bill.

**Mr. Speaker:** We have not yet taken it up.

**Shri Hari Vishnu Kamath:** That is why we cannot take it up. I have